CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-38.

Dated: 23 FEB 1994

APPLICATION NO(s) 255 of 1994.

#PPLICANTS:K. Asha Kumari v/s. RESPONDENTS: Joint Director, Indian Audit & Accounts Depot, Bangalore and Others.

1. Sri.K.Hiriyanna, Advocate,No.129, Eleventh Cross, Malleswaram, Bangalore-560003.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 08-02-1994.

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DEPUTY REGISTRAR
JUDICIAL BRANCHES.

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CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

O.A.NO.255/94

TUESDAY THIS THE EIGHTH DAY OF FEBRUARY 1994

Shri Justice P.K. Shyamsundar ... Vice-Chairman

Shri T.V. Ramanan ... Member [A]

K. Asha Kumari,W/o K. V. Nagaraj,Age 33 years,14, Gruhalakshmi Colony,West of Chord Road,Bangalore-86.

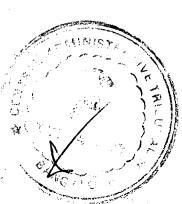
... Applicant

[By Advocate Shri K. Hiriyanna]

v.

- The Joint Director,
 O/o the Member Audit Board &
 Ex-Officio Director of
 Commercial Audit,
 Indian Audit & Accounts Depot,
 lst Floor, Basava Bhavan,
 Miller Road,
 Bangalore-560 001.
- Deputy Director,
 O/o the Member Audit Board & Ex-officio Director
 of Commercial Audit,
 Indian Audit & Accounts Dept.,
 lst Floor, Basava Bhavan,
 MILLER Road, Bangalore.
- 3. Sri G.V. Krishna Murthy,
 Audit Officer [Commercial],
 O/o the Member Audit Board &
 Ex-officio Director of Commercial Audit,
 lst Floor, Basava Bhavan,
 Miller Road, Bangalore.
- Asst. Audit Officer [Commercial],
 Office of the Member Audit
 Board & Ex-officio Director of
 Commercial Audit,
 Indian Audit and Accounts Dept.,
 lst Floor, Basava Bhavan,
 Miller Road, Bangalore.

... Respondents



ORDER

Shri Justice P.K. Shyamsundar, Vice-Chairman:

1. The applicant has not exhausted the remedy of appeal which is open to her under the statute. We do not really think it is a fit matter further to exercise our jurisdiction even though the applicant has not exhausted the remedy available under the law. Therefore, we reject this application at the admission stage making it clear that it is open to the applicant to exhaust the remedy of appeal and thereafter if she is still dissatisfied she will be at liberty to come back to us.

Sd-

MEMBER [A]

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VICE-CHAIRMAN

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